

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3381 of 2020

Rajiv Ranjan @ Aman Choudhary.Petitioner

Versus

The State of Jharkhand.Opposite Party

Coram: THE HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Vikash Kumar, Advocate

For the State : Miss. Mohua Palit, A.P.P.

02/9-9-2020

Defect No. 9 (i), as pointed out by the office, is ignored.

The petitioner apprehends his arrest in connection with Topchanchi P.S. Case No. 2 of 2020.

A bolero vehicle was intercepted which was found loaded with foreign liquor. The apprehended accused had disclosed about the involvement of the petitioner. Petitioner is the supplier of foreign liquor.

Regard being had to the nature of allegations levelled against the petitioner, I am not inclined to extend the privilege of anticipatory bail to the petitioner.

This application accordingly stands rejected.

(Rongon Mukhopadhyay, J)

Rakesh/-